

✓ (41)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 385/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES: M/s. Megdap Innovations Labs Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	PRAKASH K. PANDYA	PRACTISING COMPANY SECRETARY for the appellant / applicant.	Pca-21

ORDER

CP No. 385/252/NCLT/MB/MAH/2017

Looking at the RoC report, it appears on one side, RoC has stuck off the Company for not carrying out business for the last two immediately preceding financial years, whereas in para 7, the RoC stated that it has no objection for restoration of the Company, by seeing it, this Bench could not understand anything from these two statements opposite to each other, whereby, the RoC is hereby directed to file a detailed report along with material stating as to whether it has objection or no objection to allowing this application.

List this matter on 06.11.2017 for the RoC report.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)